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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH : CUTTACK

ORIGINAL APPLICATION NO : 601 OF 1992

Date of disposal : February 12, 1993.

Purnachandra Rath ... Applicant

Versus

Union of India and Ors. ... Respondents

For the applicant ... M/s S.C.Samantray,
N.C.Sahoo,
Advocates.

For the Respondents ... Mr.L.Mohapatra, St.Counsel
(Railway).

...

CORAM:

THE HONOURABLE MR. K.P.ACHARYA, VICE CHAIRMAN

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1. Whether reporters of local papers may be allowed to see the judgment? Yes.
2. To be referred to the reporters or not?
3. Whether His Lordship wish to see the fair copy of the judgment? Yes.

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JUDGMENT

K.P. ACHARYA, V.C.

In this application under section 19

of the Administrative Tribunals Act, 1985, the Petitioner
prays to pass an order directing the Opposite Parties
to accommodate the Petitioner in the Post of O.S.

Grade II ~~as~~ Electrical Department at Mancheswar.

2. Though counter affidavit has not been filed,
with the consent given by the counsel for both sides,
I proceeded to hear the case on merit because the
facts are very simple and practically not disputed.

3. Shortly stated the case of the Petitioner
is that he was working as Office Superintendent, Gr.
II under the Chief Workshop Manager, S.E. Railway,
Mancheswar, and he was subsequently transferred to
the Construction Division, Cuttack in the same nature
of post as there was shrinkage of cadre at Mancheswar.
Now there has been a vacancy at Mancheswar. Hence this
application has been filed with the aforesaid prayer.

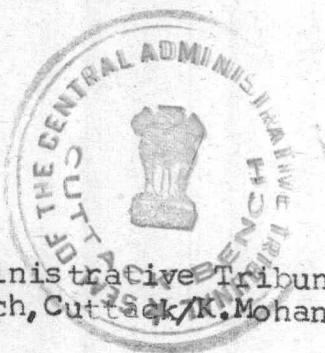
4. I have heard Mr. S.C. Samantray learned
counsel for the Petitioner and Mr. L. Mohapatra learned
Standing Counsel (Railway). Mr. Mohapatra learned Standing
Counsel (Railway) submitted that the Railway Administration
is ready and willing to take the petitioner to Mancheswar
as Office Superintendent Grade II on adhoc basis. In
case the petitioner agrees to this condition, he will
be taken ~~into~~ Mancheswar. Mr. Samantray on instructions
of his client submitted that the petitioner has no
objection. Hence it is directed that the petitioner
be transferred to Electrical Department, Mancheswar as

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as Office Superintendent, Grade II on adhoc basis.

5. Thus, the application is accordingly disposed of. No costs.



12.2.93
VICE CHAIRMAN

Central Administrative Tribunal,
Cuttack Bench, Cuttack/K. Mohanty/
12.2.1993.